HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE THIRTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 30903 OF 2025

Between:

HARSHITHA NANDIKANTI, D/o. Mr. Gopal Nandikanti, Aged about 20 years, Student, R/o. 1-9-290/3/22, Near Sai Baba Temple, Vidyanagar, New Nallakunta, Hyderabad-500044.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Department, Secretariat, Hyderabad - 500022
2. The Vice-Chancellor, Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal -506007.
3. The Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal -506007

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction, more particularly one in the nature of a Writ of Mandamus, declaring the action of the Respondents in not treating the Petitioner as a local candidate for admission into MBBS/BDS Courses for the Academic Year 2025-26 as illegal, arbitrary, unconstitutional, and violative of Articles 14 and 21 of the Constitution of India and consequently direct the Respondents to treat the Petitioner as a local candidate in accordance with G.O. Ms. No. 150, HM and FW (CI) Department, dated 08.09.2025, and to allot a seat to the Petitioner under the Competent Authority Quota for admission into MBBS/BDS Courses for the Academic Year 2025-26 in any Medical College within the State of Telangana.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Direct the Respondents to treat the Petitioner as a "Local Candidate" for admission into MBBS/BDS Courses under the Competent Authority Quota for the Academic Year 2025-26 pursuant to NEET (UG) 2025-26 Pass any other interim order as may be deemed fit and proper in the interest of justice.

Counsel for the Petitioner: SRI D.SUDARSHAN, REP. FOR SRI ANDASU YOGESH

Counsel for the Respondent No.1: SRI T.RAMESH, AGP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2 & 3: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30903 of 2025

ORDER:

Learned counsel Sri D.Sudarshan, representing learned counsel Sri Andasu Yogesh, appears for the petitioner.

Sri T.Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Sri T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondents No.2 and 3.

2. The petitioner claims to be a permanent resident of Telangana, but has studied for the last four consecutive years preceding the qualifying exam in Pune, i.e., outside the State of Telangana. She has approached this Court to be treated as a local candidate for the purposes of admission to medical institutions in the State of Telangana

under competent authority quota under the notification dated 15.07.2025 by virtue of G.O.Ms.No.150, dated 08.09.2025.

3. However, learned counsel for the petitioner is not able to satisfy as to under which of the conditions the petitioner qualifies as a local candidate. The enumerated conditions as per the amendment in G.O.Ms.No.150, dated 08.09.2025, are under paragraph 3(a)(i) to 3(a)(iii) and none of these apply to the case of the petitioner. Therefore, the petitioner has failed to make out a case for being treated as a local candidate under G.O.Ms.No.150, dated 08.09.2025.

4. Accordingly, the writ petition is dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI ANDASU YOGESH, Advocate [OPUC]
2. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

BSR
BS

HIGH COURT

DATED:13/10/2025

ORDER

WP.No.30903 of 2025



DISMISSING THE WRIT PETITION,

WITHOUT COSTS

ASV
29/10/25